

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/834(KB)2020  
IA(I.B.C)/2030(KB)2023,  
IA(I.B.C)/2031(KB)2023,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> FEBRUARY 2024, 02:30 P.M**

IN THE MATTER OF	MAJESTIC COMMERCIAL PRIVATE LIMITED VS KHARIKATIA TEA & INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Birendra Kumar Tripathi, Adv. ] For the Liquidator

Mr. T. Sett, Adv. ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/2030(KB)2023:**
  - a. This application is filed by the Liquidator under Regulation 60 (5) under the Insolvency and Bankruptcy Code, 2016 for exclusion. We allow further 3 months extension from the date of the order i.e., 1<sup>st</sup> February, 2024.
  - b. The reasons for extension seeking by the Liquidator is mentioned page 11 in para xii of this application.
  - c. This IA accompanied by an affidavit of Liquidator at page 15 of this IA.
  - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. We are satisfied with the prayer made in this IA.
  - e. Accordingly, this IA is allowed and disposed of.
3. **IA(I.B.C)/2031(KB)2023:**
  - a. This application has been filed by the Liquidator to place on record the 3<sup>rd</sup> Progress Report, which is placed at page 11 onwards. This application is supported by an affidavit which is placed at page 16 onwards. The 3<sup>rd</sup> Progress

Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.

4. List C.P. (IB)/834(KB)2020 for further Progress Report on **1<sup>st</sup> March, 2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**